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प्राधिकार से प्रकाशित

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NEW DELHI, WEDNESDAY, SEPTEMBER 25, 1974/ASVINA 3 1856

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF AGRICULTURE

(Department of Food)

ORDER

New Delhi, the 25th September 1974

G.S.R. 402(E)/Ess-Com/Sugarcane.—In exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955 (10 of 1955), the Central Government hereby makes the following Order further to amend the Sugarcane (Control) Order, 1966, namely:—

1. Short title and commencement.—(1) This Order may be called the Sugarcane (Control) Amendment Order, 1974.

(2) It shall come into force on the 1st day of October, 1974.

2. Amendment of clause 5.—In the Sugarcane (Control) Order, 1966 (hereinafter referred to as the said Order), in clause 5, in sub-clause (1), for the words "of the Schedule" the words "of the First Schedule" shall be substituted.

3. Insertion of clause 5A.—In the said Order, after clause 5, the following clause shall be inserted, namely:—

"5. Additional price for sugarcane purchased on or after 1st October, 1974.—

(1) Where a producer of sugar or his agent purchases sugarcane from a sugarcane grower during each sugar year, he shall, in addition to the minimum sugarcane price fixed under clause 3, pay to the sugarcane grower an additional price, if found due in accordance with the provisions of the Second Schedule annexed to this Order.

(1785)

- (2) The Central Government or the State Government, as the case may be, may authorise any person or authority, as it thinks fit, for the purpose of determining the additional price payable by a producer of sugar under clause (1) and the person or authority, as the case may be, who determines the additional price, shall intimate the same in writing to the producer of sugar and the sugarcane grower connected with the supply of sugarcane to such producer of sugar.
- (3) (a) Any producer of sugar or sugarcane grower, who is aggrieved by any decision of the person or authority referred to in sub-clause (2), may, within thirty days from the date of communication of such decision under that sub-clause, appeal to the Central Government or the State Government, as the case may be.
 Provided that the Central Government or the State Government, as the case may be, may, if it is satisfied that the appellant had sufficient cause for not preferring the appeal within the aforesaid period of thirty days, admit the appeal, if presented within a further period of fifteen days.
- (b) The Central Government or the State Government, as the case may be, may, after giving an opportunity to the appellant to represent his case and after making such further enquiry as may be necessary, pass such order as it thinks fit.
- (c) The decision of the person or authority referred to in sub-clause (2) where an appeal is filed, and of the Central Government or State Government, as the case may be, where an appeal is filed, shall be final.
- (4) The additional price determined under sub-clause (2) shall be paid by the producer of sugar to the sugarcane grower, at such time and in such manner as the Central Government or the State Government, as the case may be, may, from time to time, direct.
- (5) No additional price determined under sub-clause (2) shall become payable by the producer of sugar who pays a price higher than the minimum sugarcane price fixed under clause 3 to the sugarcane grower.
 Provided that the price so paid shall in no case be less than the total price comprising the minimum sugarcane price fixed under clause 3 and the additional price determined under sub-clause (2).
- (6) Where any extra price is paid by the producer of sugar to the sugarcane grower for the supply of sugarcane in addition to the minimum sugarcane price fixed under clause 3, the extra price so paid shall be adjusted against the additional sugarcane price determined under sub-clause (2), and the balance, if any, shall be paid to the sugarcane grower.
- (7) Subject to the provisions of sub-clause (4), the additional price shall become payable to a sugarcane grower if he, in performance of his agreement, with a producer of sugar, supplies not less than 85 per cent of the sugarcane so agreed.
- (8) Where the additional price determined under sub-clause (2) or sub-clause (5) as the case may be, is paid to a sugarcane growers' cooperative society or a local sugarcane growers' association of whatever name it may be called, it shall disperse the said additional price to such of its member who has supplied not less than 85 per cent of the agreed sugarcane in performance of his agreement with it, within one month of the receipt of such additional price by it from the producer of sugar.
- (9) The additional price payable but not actually paid in view of sub-clause (7) shall be added to the amount found payable for the following sugar year arrived at as per provisions of the Second Schedule.

Explanation.—For purposes of this clause and the Second Schedule:—

- (1) 'Sugarcane grower' includes a grower of sugarcane, a sugarcane growers cooperative society, or a sugarcane growers' association of whatever name it may be called and who enters into an agreement with a producer of sugar to supply sugarcane.
- (2) 'Sugar year' means the year commencing on the 1st day of October, and ending with the 30th day of September in the year next following.

Schedule.—In the said Order, "The Schedule" shall be renumbered and after the First Schedule as so renumbered, the following Schedule namely:—

"SECOND SCHEDULE

(See clause 5A)

to be paid on account of additional price (per quintal of sugarcane) under producer of sugar shall be computed in accordance with the following

$$L + 2A + B$$

$$- 2C$$

This formula:

is the additional price in rupees per quintal of sugarcane payable by the producer of sugar to the sugarcane grower.

A is the amount in rupees of sugar produced during the sugar year excluding excise duty paid or payable.

B is the amount in rupees of sugar required to be sold as levy calculated on the basis of the levy price notified by Government as in force on 30th day of September of each sugar year for sugar produced during that sugar year, excluding excise duty paid or payable.

C is the amount found payable for the previous year but not actually paid (vide sub-clause (9)).

D is the excess or shortfall in realisations from actual sales of the unsold stocks of sugar produced during the sugar year, as on 30th day of September (vide item 7(ii) below) which is carried forward and adjusted in the sale realisations of the following year.

E is the quantity in quintals of sugarcane purchased by the producer of sugar during the sugar year.

F and G are the amounts 'R' and 'L' referred to in items 2 and 3 shall be computed as under:—

F is the actual amount realised during the sugar year; and

G is the estimated value of the unsold stocks of sugar held at the end of 30th September calculated in regard to free sugar stocks at the average rate of sales made during the fortnight 16th to 30th September, and at the notified levy prices as applicable to levy stocks as on 30th September.

—In this Schedule 'Sugar' means any form of sugar containing more than 50 per cent sucrose."

[No. 15-5/73-SPY]

S. V. SAMPATH, Jt. Secy.

कृषि संचालय

(खाद्य विभाग)

आदेश

दिल्ली, 25 सितम्बर, 1974

नि० 402(अ)/आ० व०/ईख०.—केन्द्रीय सरकार, अनिवार्य वस्तु अधिनियम (1947) की धारा 3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए ईख (नियंत्रण) आदेश, 1974 संशोधन करने के लिए निम्नलिखित आदेश करती है, अर्थात्:—

प्रस्तावित नाम और आरम्भ.—(1) इस आदेश का नाम ईख (नियंत्रण) संशोधन आदेश,

1974 की अप्रैल के प्रथम दिन प्रवृत्त होगा।

2. खण्ड 5 का संशोधन.—ईख (नियंत्रण) आदेश 1966 (जिसे इसमें इसके पश्चात् उक्त आदेश के रूप में निर्दिष्ट किया गया है) के खण्ड 5, उपखण्ड (1) में "अनुसूची के" शब्दों के स्थान पर "प्रथम अनुसूची के" शब्द रखे जायेंगे।

3. खंड 5क का अन्तः स्थापन.—उक्त आदेश में खंड 5 के पश्चात् निम्नलिखित खंड अन्तः स्थापित किया जाएगा, अर्थात् :—

"5क 1 अक्टूबर, 1974 को या उसके पश्चात् ऋय की गई ईख के लिए अतिरिक्त मूल्य

(1) जहां कोई चीनी विनिर्माता या उसका कोई अभिकर्ता प्रत्येक चीनी वर्ष के दौरान ईख उत्पादक से ईख ऋय करता है तो वहां वह, खण्ड 3 के अधीन नियत न्यूनतम मूल्य के अतिरिक्त, ईख उत्पादक को, इस आदेश से उपाबद्ध अनुसूची के उपबन्धों के अनुसार अतिरिक्त मूल्य, यदि शोध्य हो तो, देगा।

(2) यथास्थिति, केन्द्रीय सरकार या राज्य सरकार ऐसे व्यक्ति या प्राधिकारी को ठीक समझे उपखण्ड (1) के अधीन चीनी उत्पादक द्वारा देय अतिरिक्त अवधारण के प्रयोजन के लिए प्राधिकृत कर सकता है और यथास्थिति, वह या प्राधिकारी जो अतिरिक्त मूल्य का अवधारण करे, उसकी लिखित में चीनी विनिर्माता को और ऐसे चीनी विनिर्माता को चीनी करने से सम्बन्धित ईख उत्पादक को देगा।

(3) (क) कोई चीनी विनिर्माता या ईख उत्पादक जो उपखण्ड (2) में निर्दिष्ट या प्राधिकारी के विनिश्चय से श्रुद्ध हो, उक्त उपखण्ड के अधीन ऐसे चीनी संसूचना की तारीख से तीस दिन के भीतर, यथास्थिति, केन्द्रीय या राज्य सरकार को अपील कर सकता है :

परन्तु, यथास्थिति, केन्द्रीय सरकार या राज्य सरकार, यदि उसका पता हो जाता है कि अपीलार्थी के पास उपरोक्त तीस दिन की अवधि में अपील न कर सकने के लिए यथेष्ट कारण था, अपील को ग्रहण नहीं करेगा है यदि अपील 15 दिन की और अवधि के भीतर प्रस्तुत की जाती है।

(ख) यथास्थिति, केन्द्रीय सरकार या राज्य सरकार, अपीलार्थी को अपील को प्रस्तुत करने का अवसर देने के पश्चात् और ऐसी और जांच करेगी जैसी वह आवश्यक समझे, ऐसा आदेश पारित कर सकेगी।

(ग) जहां अपील न की गई हो वहां उपखण्ड (2) में निर्दिष्ट व्यक्ति का विनिश्चय, और जहां अपील की गई हो वहां यथास्थिति, केन्द्रीय या राज्य सरकार का विनिश्चय, अन्तिम होगा।

4. नई अनुसूची का अन्तःस्थापन.—उक्त आदेश में "अनुसूची" को "प्रथम अनुसूची" के रूप में पुनः संख्यांकित किया जाएगा और इस प्रकार पुनः संख्यांकित प्रथम अनुसूची के पश्चात् निम्नलिखित अनुसूची अन्तःस्थापित की जाएगी, अर्थात् :—

"द्वितीय अनुसूची
(खण्ड 5क देखिए)

चीनी विनिर्माता द्वारा खण्ड 5क के अधीन (प्रति क्विंटल ईख पर) अतिरिक्त मूल्य के मद्दे देय रकम निम्नलिखित फार्मुला के अनुसार संगणित की जाएगी, अर्थात् :—

$$ख + ग + 2ख + च$$

क = $\frac{ख + ग + 2ख + च}{28}$

इस फार्मुला का स्पष्टीकरण :

1. 'क' चीनी विनिर्माता द्वारा ईख उत्पादक को प्रति क्विंटल ईख पर रूप्यों में देय अतिरिक्त मूल्य है।

2. 'ख' चीनी वर्ष के दौरान विनिर्मित चीनी की रूप्यों के रूप में रका है जिसमें संदत्त या देय उत्पाद शुल्क सम्मिलित नहीं है।

3. 'ग' विक्रय के लिए अपेक्षित चीनी की, सरकार द्वारा अधिसूचित तथा प्रत्येक चीनी वर्ष की सितम्बर के तीसवें दिन प्रवृत्त, उसी चीनी वर्ष के दौरान विनिर्मित चीनी के लिए लेवी मूल्य के आधार पर संगणित लेवी की रूप्यों में रकम है, जिसमें संदत्त या देय उत्पाद शुल्क सम्मिलित नहीं है।

4. 'घ' वह रकम है जो पूर्ववर्ती वर्ष के लिए देय पाई गई हो किन्तु वस्तुतः दी नहीं गई हो देखिए उपखण्ड (9)।

5. 'च' चीनी वर्ष के दौरान की विनिर्मित चीनी के बिना विके स्टॉक में से वास्तविक विक्रयों से वसूलियों का वह आधिक्य या कमी है जो, तीस सितम्बर को संगणित के अनुसार हो, देखिए नीचे पद (ii) और जो अप्रतीत के जाए और आगामी वर्ष के विक्रयों से वसूलियों में समायोजित की जाए।

6. 'ख' चीनी वर्ष के दौरान चीनी विनिर्माता द्वारा क्रय की गई ईख की क्विंटलों में तादाद है।

7. सूद (2) और 3 में निर्दिष्ट 'ख' और 'ग' रकमों की संगणना निम्नलिखित प्रकार से की जाएगी :—

1. चीनी वर्ष के दौरान वसूल की गई वास्तविक रकम; और

2. तीस सितम्बर की समाप्ति पर चीनी के बिना विके स्टॉक का प्राक्कलित मूल्य जो स्टॉक के अनुसार 16 से 30 सितम्बर की पाक्षिक अवधि के दौरान विक्रय की औसत दर पर और 30 सितम्बर को चीनी स्टॉक को लागू अधिर्भाव लेवी मूल्य के अनुसार संगण, किया गया हो।

स्पष्टीकरण.—इस अनुसूची में "चीनी" से किसी भी ऐसी प्रकार की चीनी प्रतीत है जिसमें सुक्रोज की मात्रा 90 प्रतिशत से अधिक हो।

[सं० 15-3/73-एस० पी० वाई०
एस० वी० सम्पथ, संयुक्त सचिव]